

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 150/TT/2018**

**Subject** : Approval of tariff for transmission and distribution system activities of the network in respect of Damodar Valley Corporation for the tariff period 2014 – 19.

**Date of Hearing** : 23.10.2018

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

**Petitioner** : Damodar Valley Corporation (DVC)

**Respondents** : West Bengal State Electricity Distribution Company Ltd. (WBSEDCL) and other

**Parties present** : Ms. Anushree Bardhan, Advocate, DVC  
Shri Rajiv Yadav, Advocate, DVPCA  
Shri Samit Mandal, DVC

**Record of Proceedings**

On the request of learned counsel for the petitioner for time to file rejoinder to the reply filed by DVPCA, the Commission adjourned the matter.

2. The Commission directed the petitioner to submit the following information, on affidavit by 15.11.2018 with an advance copy to the respondents:-

- (i) How the T&D charges determined by the Commission in Petition No.547/TT/2014 are being recovered by the petitioner.
- (ii) The methodology of apportionment of approved AFC of DVC T&D system between Jharkhand and West Bengal. Further, explain the components of input cost considered while determining ARR by the respective State Commissions.
- (iii) The year-wise tariff granted by the Commission vis-à-vis ARR of T&D system claimed by DVC from respective State Commissions during the 2009-14 period.



3. The Commission further directed the petitioner to submit the above information within the said time and observed that no extension of time shall be granted.
4. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

